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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

.....
New Delhi, the 20th February, 1981.

NOTIFICATION
INCOME TAX

No.3880(F.No.398/7/81-ITCC): In pursuance of sub-clause(iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.1824(F.No.404/127/77-ITCC) dated 16.6.1977, the Central Government hereby authorises Shri C.S. DUTTA CHOUDHURY, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri C.S. DUTTA CHOUDHURY takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

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AUTHORISED FOR ISSUE

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* SHARMA *